

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

107. C.P. (IB)/288(MB)2024

IN THE MATTER OF

Plus Plus Unified Engagement Services Private Limited

... Petitioner

Vs

Atul Mehta

... Respondent

U/s 95(1) of the Insolvency and Bankruptcy Code, 2016

Order Delivered on 09.05.2024

CORAM:

MS. REETA KOHLI,
MEMBER (J)

MS. MADHU SINHA,
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Petitioner: Adv. Harshit Bhomia (PH)

For the Respondent:

ORDER

Ld. Counsel for the Petitioner submits that against the Respondent/Personal Guarantor, the RP has already been appointed in CP 1164 of 2023 vide order dated 18.12.2023. In view of the same, the CP is **disposed of as infructuous.**

Sd/-
MADHU SINHA
Member(Technical)

Sd/-
REETA KOHLI
Member(Judicial)

/Ziyaul/